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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.768 OF 2004

New Delhi, this the 29th day of March, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri K.S. Gautam
Deputy Director (Plant Pathology)
Central Insecticides Laboratory
Directorate of Plant Protection
Quarantine & Storage
Department of Agriculture & Cooperation
Ministry of Agriculture,
Government of India.

....Applicant
(By Advocate : Shri H.K. Gangwani)

Versus

Union of India & Others

through -

1. The Secretary,
Department of Agriculture & Cooperation
Ministry of Agriculture,
Government of India,
Krishi Bhavan, New Delhi-110001.
2. The Plant Protection Adviser
to the Government of India
Directorate of Plant Protection
Quarantine & Storage,
Ministry of Agriculture,
Government of India,
N H IV, Faridabad - 121 001, Haryana.
3. The Secretary,
M/o Personnel and Public Grievances,
Dept. of Personnel & Training,
North Block, New Delhi-110001.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

By virtue of the present Original Application, the applicant seeks to quash recruitment rules dated 8.2.2002, a copy of which is at Annexure A-1. He further seeks a direction to make a provision under Column 11 of the schedule of the Recruitment Rules to the post of Joint Director (Plant Pathology) so as to

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incorporate that this should be filled up 100% by promotion from the feeder cadre.

2. During the course of the submissions, learned counsel of the applicant has drawn our attention to a copy of the representation filed by the applicant, copy of which is dated 13.1.2004 (Annexure A-4). It is stated that decision in this regard has not been taken.

3. When the matter is still pending consideration and the rights of the respondents are not likely to be affected, we deem it unnecessary to issue show-cause to the respondents while disposing of the present Original Application.

4. It is directed that respondents No.1 would consider the aforesaid representation of the applicant and pass an appropriate order preferably within a period of four months from the date of receipt of a certified copy of this order. Decision so taken be communicated to the applicant.

5. With these directions, the present Original Application is disposed of at the admission stage itself.

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(R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER

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(V.S. AGGARWAL)

CHAIRMAN

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